CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

PRESENT

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J HON'BLE MRS. MANJULIKA GAUTAM, MEMBER-A

Allahabad this the 18^{th} day of September, 2008

CIVIL MISC. REVIEW PETITION NO. 08 OF 2004 IN ORIGINAL APPLICATION NO. 177 OF 2002

Union of India & Others

...Applicants.

By Advocate : Sri S. Singh.

Versus

Manoj Kumar Sharma, S/o Sri Ramesh Chandra Sharma, R/o Surya Nagar, Chau Ki Basti, Line Par, City & District Moradabad.

...Respondents.

By Advocate:

ORDER

Delivered: By Justice A.K. Yog, Member-J

We have perused the Review Application. We may point out that this Review Application does not contain facts, legal ground and prayer in separately numbered paragraphs. However, perusal of the affidavit (filed in support of Review Application) shows that history and factual aspects of the case have been pleaded in para nos. 1 to 7 of the O.A. (177 OF 2002). Legal ground for maintaining Review Application can be referred to para nos. 10 to 14 of the said Affidavit.

2. With respect of the grievance received in the review that the applicant in O.A. Manoj Kumar Sharma could not be granted relief without disclosing one Shyam Gopal from the present place of posting, it is to be noted that there is no averments in the Review Application/affidavit that plea was taken in the

- O.A. and pressed and urged during hearing of O.A. Even otherwise, even if a plea taken and pressed before a Court and such plea does not find place in the order, grievance has to be raised by filing requisite application before that Court - promptly as that court since the same Presiding Officer is in best position to appreciate whether the plea was urged and pressed not or the alleged plea is being made as an after thought.
- 3. The grievances shown in the above mentioned affidavit also do not make out a ground for entertaining the Review Petition.
- In the garb of entertaining Review Application, we cannot sit in appeal over a judgment passed by the Bench of Coordinate strength.
- There is no error apparent on the face of record or any other ground which may warrant review of the original order. Review Application has no merit. It is accordingly dismissed.

There shall be no order as to costs. 6.

(Mrs. Manjulika Gautam) {Justice

Member-A

Member-J